

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Service Tax Miscellaneous Application No. 50209 of 2022
IN**

Service Tax Appeal No. 52014 of 2016

(Arising out of Order-in-Appeal No. 80-82 (AK)ST/JPR/2016 dated 01.03.2016 passed by the Commissioner (Appeals), Office of the Commissioner Customs & Central Excise (Appeals), NCR, Building, C-Scheme, Jaipur-302005)

M/s Kailash Devi Heavy Earthmovers

..... Appellant

318 TAK Building Kharol Colony Udaipur,
Rajasthan

VERSUS

Commissioner (Appeals)

.....Respondent

Office of the Commissioner Customs &
Central Excise (Appeals), NCR, Building,
C-Scheme, Jaipur-302005

APPEARANCE:

None for the Appellant

Shri Rajeev Kapoor, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51017/2022

DATE OF HEARING/DECISION: October 25, 2022

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

Rekha